

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Dated 18.10.2012

Docket No. 90/TT/2012

Subject: Approval of transmission Tariff for Asset 220 KV D/C Kunihar-Panchkula Transmission line associated with 220 KV system for Northern Grid, for Tariff block 2009-14 period in Northern Region

Docket No. 91/TT/2012

Subject: Approval of transmission Tariff for Asset 220 KV D/C Majri-Khoderi Transmission line associated with 220 KV system for Northern Grid, for Tariff block 2009-14 period in Northern Region.

Docket No. 92/TT/2012

Subject: Approval of transmission Tariff for Asset 220 KV D/C Jassore-Ranjeet Sagar Dam Transmission line associated with 220 KV system for Northern Grid, for 2009-14 period in Northern Region

To
The Deputy General Manager (Contracts),
H.P.Power Transmission Corporation Limited,
Barowalias House,
Khalini,
Shimla-2

Sir,

I am directed to refer to above captioned matters and to request you to furnish the following information, with advance copy to the respondents/ beneficiaries, latest by 18.11.2012:-

1. Auditor's certificate for Gross block as on commissioning of asset and cumulative depreciation upto 31.3.2012, opening gross block as on 1.4.2012;
2. Debt, Equity and cumulative depreciation admitted by the state electricity commission or Government of Himachal Pradesh as on 31.3.2012 along with supporting documents;
3. The date from which the tariff of transmission line i.e. 220 kV D/C Kunihar-Panchkula, 220KV D/C Majri-Khodri and 220KV S/C Jassure-Ranjitsagar has been excluded from State Transmission Tariff or anticipated date from which it is planned to exclude along with supporting documents like decision of Board etc.;
4. Petitioner in its petition at Para 2.4 has submitted that four transmission lines of Himachal Pradesh are included in the proposed list of non-ISTS lines. However, petitioner has filed petition online for three transmission lines. The status of fourth transmission line i.e. Baddi-Panchkula may be given;

5. Transmission tariff prior to FY11 has been determined as a part of the tariff order applicable to HPSEBL. Detail of the transmission tariff claimed/determined for FY 11 and previous years from the date of Commissioning;
6. The nature of the funding of the assets by HPSEBL, the actual debt and equity considered towards the transmission assets as per transfer scheme approve by Government of Himachal Pradesh along with supporting documents;
7. Tariff forms for all individual assets in respective petition as per the 2009 Tariff Regulations;
8. Basis for claiming interest on working capital @ 11.75% along with documentary proof.

Yours faithfully,

Sd/-
(P.K. Sinha)
Assistant Chief (Legal)